

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
Court No-II**

Item 20

IA No. 1538/22, 2236/23,
2545/23

In
CP(IB) No. 315/Chd/Hry/2019
(Admitted)

Under Section 7, & 30(6) IBC 2016,
60(5) IBC 2016

In the matter of:

Bank of India

...Petitioner-Financial Creditor

Vs

Vikas WSP Ltd.

...Respondent-Corporate Debtor

Present: Mr. G. S. Sarin PCS for the applicant-RP in IA Nos. 1538/22, 2236/23 and respondent in IA No.2545/2023.
Mr. Gaurav Bhard, Advocate for the applicant in IA No.2545/2023.
Mr. Aalok Jagga Advocate for the SRA in IA No.2545/23.

IA No.2545/23

Mr. G. S. Sarin, PCS for the respondent is ready to accept the notice. Let reply be filed within two weeks with a copy in advance to the counsel opposite. Rejoinder thereto, if any, be filed two weeks thereafter with a copy in advance to the counsel opposite. List the matter on 21.11.2023.

It is stated by learned counsel for the SRA that IA 2545/23 is not maintainable in absence of impleading the SRA. Since the Resolution Plan is approved by CoC and applicant challenging this Resolution Plan so learned counsel for the applicant in IA No.2545/2023 is directed to implead SRA as party in the array of respondent, which is necessary after approval of the resolution plan of COC. Let the same be filed within two

weeks thereafter, reply be filed within two weeks by the Resolution Professional with a copy in advance to the counsel opposite. Rejoinder thereto, if any, be filed two weeks thereafter with a copy in advance to the counsel opposite. List the matter on 21.11.2023.

Sd/-
(Umesh Kumar Shukla)
Member (Technical)

October 27, 2023
Mukta

Sd/-
(Harnam Singh Thakur)
Member (Judicial)